

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

30. C.P.(IB)-2493(MB)/2018

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2023**

**NAME OF THE PARTIES: - Omega Piling Rigs**  
**V/s**  
**Gammon India Ltd**

**APPEARANCES: -**

**FOR THE OPERATIONAL CREDITOR** : Absent

**FOR THE CORPORATE DEBTOR** : Adv. P. G. Sabnis

**Section: U/s 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**C.P.(IB)-2493(MB)/2018-** Counsel appearing for the Corporate Debtor present and submits that this petition is badly time barred since the date of default is in 2019 whereas the Company Petition is filed in 2018 and there is no acknowledgement. In the interest of justice, Operational Creditor is not present many times, List this matter for final hearing on **04.07.2023**.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**  
Manish Tiwari

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**